## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2583 ANSWERED ON:17.08.2011 CASES OF BRIBERY

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## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the study conducted by Transparency International India and Centre for Media Studies has reported that people living Below Poverty Line had to pay bribes to get basic facilities/services;
- (b) if so, the fact of the matter reported therein;
- (c) the reaction of the Government on the reports of the survey; and
- (d) the steps taken or proposed to be taken in view of the said survey report?

## **Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

- (a) to (c): The Transparency International India and Centre for Media Studies has brought out India corruption study 2010 where it has been shown that the Rural population had to pay bribes to get basic services. The study represents a point of view.
- (d): As stated above, the study only represents a point of view. However, the Government is fully alive and committed to implement its policy of "Zero Tolerance against Corruption" and is moving progressively to eradicate corruption from all spheres of life by improving transparency and accountability. Several steps have been taken to combat corruption and to improve the functioning of Government. These include:-
- (i) Issue of Whistle Blowers Resolution, 2004;
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; Similar instructions have been issued by the Central Government on 16th June 2009 advising the State Governments to adopt Integrity Pact in major procurements;
- (vi) India has ratified the United Nations Convention Against Corruption;
- (vii) Introduction of e-Governance and simplification of procedures and systems;
- (viii) Issue of Citizen Charters.
- (ix) Placing of Annual Immovable Property Returns of all members of All India Services and other Group 'A' Services of the Central Government in public domain by the respective Cadre Controlling Authorities.